## THE HIGH COURT OF ORISSA, CUTTACK

## NOTICE

As directed it is hereby informed that the Bench Composition with assignment for the week after Summer Vacation, i.e. from 17<sup>th</sup> June 2025 has been uploaded in the website of the Court.

BY ORDER,

THE HIGH COURT OF ORISSA

CUTTACK

THE 16th May, 2025

Sd/ Sibasish Giri 16/05/2025 Deputy Registrar(Judl.)

## THE HIGH COURT OF ORISSA: CUTTACK

## CONSTITUTION OF DIFFERENT BENCHES WITH ASSIGNMENT WITH EFFECT FROM 17<sup>TH</sup>JUNE, 2025 ONWARDS UNTILL FURTHER ORDERS

THROUGH HYBRID MODE AT 10.30 AM	HON'BLE THE CHIEF JUSTICE & HON'BLE MR. JUSTICE M.S.RAMAN (DIVISION BENCH-1)	<ol> <li>Public Interest Litigations (PILs).</li> <li>Writ Petitions relating to Habeas Corpus, Preventive Detention and Parole.</li> <li>Writ Petitions relating to Mines &amp; Minerals.</li> <li>Writ Petitions relating to Tenders.</li> <li>Excise and G.S.T. Matters.</li> <li>STREV/ TREV matters</li> <li>Income Tax and other tax matters</li> <li>Division Bench residuary matters.</li> <li>Contempt Appeals</li> <li>Writ Appeals (WA) from the year 2025 onwards.</li> <li>Admiralty Appeals.</li> <li>Cases relating to Commercial Appellate Division.</li> <li>Writ Petitions on validity of Statutes arising out of assignment and matters not assigned elsewhere.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 03.30 PM (Friday)	HON'BLE THE CHIEF JUSTICE	<ol> <li>Petitions and requests relating to appointment of Arbitrators under section 11 of the Arbitration &amp; Conciliation Act, 1996 &amp; Schemes made there under.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE S.K. SAHOO & HON'BLE MR.JUSTICE SIBO SANKAR MISHRA (DIVISION BENCH-2)	<ol> <li>Writ Petitions against Judgment &amp; Orders of SAT &amp; CAT.</li> <li>Writ Petitions relating to D.R.T. and Bank Securitization.</li> <li>Matters relating to Insolvency and Bankruptcy Code.</li> <li>Writ Petitions relating to State Financial Corporation Act.</li> <li>Writ Petitions against the orders passed by Orissa Electricity Regulatory Commission, Grievance Redressal Forums (GRF) &amp; Ombudsmen under Electricity Act, 2003.</li> <li>Writ Appeals (WA) upto the year 2020.</li> <li>Writ Petitions relating to Special Courts Act.</li> <li>Death Sentence References with connected appeals.</li> <li>Criminal Appeals &amp; Jail Criminal Appeals.</li> <li>Criminal Cases against the M.Ps/M.L.As (both sitting &amp; former).</li> <li>Writ Petitions on validity of Statutes arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>

THROUGH HYBRID MODE AT 10:30 AM	HON'BLE MR.JUSTICE K.R. MOHAPATRA  & HON'BLE MISS JUSTICE SAVITRI RATHO  (DIVISION BENCH-3)	<ol> <li>Writ Petitions relating to Land Acquisition Act.</li> <li>Writ Petitions relating to lease &amp; OGLS Act.</li> <li>Writ Petitions relating to Estate Abolition Act.</li> <li>Writ Petitions relating to Orissa Real Estate Appellate Tribunal (OREAT).</li> <li>Writ Petitions relating to movable and immovable properties of Hindu religious Endowments and Wakfs.</li> <li>Writ Petitions relating to Orders &amp; Awards of Industrial Tribunal &amp; Labour Court and all matters under Industrial Disputes Act.</li> <li>Writ Petitions relating to Trade Union Act.</li> <li>Writ Petitions relating to Payment of Wages Act and Minimum Wages Act.</li> <li>Writ Petitions relating to Factories Act.</li> <li>Writ Petitions relating to the Street Vendors' (Protection of Livelihood and Regulation of Street Vending) Act, 2014.</li> <li>Writ Appeals (WA) from the year 2021 to 2022.</li> <li>Writ Petitions on validity of Statutes arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE DIXIT KRISHNA SHRIPAD & HON'BLE MR.JUSTICE M.S. SAHOO (DIVISION BENCH-4)	<ol> <li>Arbitration Appeals – ARBA (ICA).</li> <li>Company Appeals (COA).</li> <li>Matrimonial Appeals (CVA/MATA).</li> <li>Writ Petitions relating to Service of Judicial Officers, Employees of High Court &amp; Subordinate Courts.</li> <li>Writ Petitions relating to Admission into and Recognition/Affiliation of technical and professional educational courses and all residuary matters relating to those courses.</li> <li>Criminal Leave Petitions.</li> <li>Government Appeals.</li> <li>Writ Appeals (WA) from the year 2023 to 2024.</li> <li>Writ Petitions on validity of Statutes arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>

THROUGH HYBRID MODE AT 10:30 AM	HON'BLE MR. JUSTICE B.P.ROUTRAY	<ol> <li>Writ Petitions (Civil) arising out of suit or First Appeal under Article 227 of Constitution of India from the year 2025 onwards.</li> <li>Civil Miscellaneous Petitions (C.M.P.) from the year 2025 onwards.</li> <li>Criminal Appeals / Jail Criminal Appeals / Govt. Appeals from the year 2023 onwards.</li> <li>Criminal Leave Petitions, Criminal Trial.</li> <li>Writ Petitions under Consumer Protection Act.</li> <li>Criminal cases against the M.P.s/M.L.As (both sitting &amp; former).</li> <li>Writ Petitions under Arms &amp; Explosives Act.</li> <li>Writ Petitions relating to order of Arms Forces Tribunal.</li> <li>Writ Petitions under Weights &amp; Measures Act.</li> <li>Writ Petitions relating to Building Regulation.</li> <li>Writ Petitions relating to Allotment/ Cancellation of residential plots/flats by different Developmental Authorities.</li> <li>First Appeals (FA/RFA) (from decree or order of District Judge or Additional District Judge).</li> <li>Single Bench matters not assigned elsewhere.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10:30 AM	HON'BLE DR. JUSTICE S.K.PANIGRAHI	<ol> <li>Writ Petitions under O.P.L.E. Act.</li> <li>Writ Petitions relating to Eviction and Demolition.</li> <li>Writ Petitions relating to Odisha Land Rights to Slum Dwellers Act.</li> <li>Writ Petitions relating to Bank matters (except SARFAESI and D.R.T.).</li> <li>Writ Petitions relating to Seizure &amp; Release of Vehicles except under SARFAESI Act.</li> <li>Writ Petitions relating to Non-Banking Financial Company (NBFC) &amp; other Private Financial Institutions.</li> <li>Writ Petitions relating to Motor Vehicle Laws.</li> <li>Writ Petitions relating to MACT awards</li> <li>Writ Petitions relating to Forest Act.</li> <li>Writ Petitions relating to environmental matters.</li> </ol>

		<ol> <li>Writ Petitions challenging Order of National Green Tribunal (NGT).</li> <li>Writ Petitions under The Arbitration &amp; Conciliation Act.</li> <li>Arbitration Appeals (ARBA).</li> <li>Arbitration Petitions - ARBP (ICA).</li> <li>Writ Petitions relating to Company matters.</li> <li>Companies Act matters.</li> <li>First Appeals from Orders (FAO) except Education Act.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE R.K.PATTANAIK	<ol> <li>Writ Petitions regarding Service, Pension, Arrear Salary, Gratuity, Provident Fund, Medical Reimbursement &amp; other Terminal Benefits of the employees relating to Departments/ Organisations other than Educational Institutions / Department (except against Orders of SAT &amp; CAT) from the year 2020 to 2023.</li> <li>Writ Petitions relating to Removal, Termination, Retirement, Retrenchment, Disengagement in different categories of Contractual Services in Departments/ Organisations other than Educational Institutions/ Department from the year 2020 to 2023.</li> <li>Writ Petitions relating to Lease &amp; License granted by G.P., N.A.C. &amp; Municipality.</li> <li>Writ Petitions relating to Municipal Act, Panchayat Samiti Act, Gram Panchayat Act &amp; Pani Panchayat.</li> <li>Election Appeals &amp; Election Disputes concerning Local Bodies i.e. Municipality, NAC &amp; G.P.</li> <li>Writ Petitions relating to election disputes of different associations.</li> <li>Writ Petitions relating to EGS &amp; MGNREGA.</li> <li>Writ Petitions relating to to allotment/cancellation of shop rooms under various establishments.</li> <li>Writ Petitions under Shops and Commercial Establishments Act.</li> <li>Writ Petitions relating to rents including houses and shops.</li> <li>Criminal Revision cases arising out of conviction.</li> <li>Criminal Revision Cases arising out of matters other than Conviction.</li> <li>Criminal Revision Cases arising out of matters other than Conviction.</li> <li>Miscellaneous Second Appeals (MSA). Second Appeals from Orders (SAO).</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>

THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE SASHIKANTA MISHRA	<ol> <li>Writ Petitions (Civil) arising out of suit or First Appeal under Article 227 of Constitution of India from the year 2021 to 2024.</li> <li>Civil Miscellaneous Petitions (C.M.P.) from the year 2021 to 2024.</li> <li>Cases received on transfer from Odisha Administrative Tribunal.</li> <li>Writ Petitions relating to Anganwadi Workers, ASHA &amp; Gram Rojgar Sevaks, JoganaSahayaks and Grama Sathi.</li> <li>Writ Petitions relating to Indira Awas Yojana/PMAY.</li> <li>Writ Petitions relating to other government schemes.</li> <li>Writ Petitions relating to Freedom Fighter Pension Scheme.</li> <li>Writ Petitions relating to pension under different schemes provided to economically backward senior citizens.</li> <li>Writ Petitions relating to Senior Citizen Act.</li> <li>Writ Petitions relating to Senior Citizen Act.</li> <li>Writ Petitions relating to Passport, Visa, Aadhar Card, Voter ID, PAN Card and other cards issued by Government.</li> <li>Writ Petitions relating to Orissa Agricultural Produce Markets Act.</li> <li>Writ Petitions regarding N.G.Os&amp; Public Trusts.</li> <li>Writ Petitions relating to Master Book Keeper (MBK) and Gram Panchayat Level Federation (GPLF).</li> <li>RSA from 2005 onwards.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE A.K.MOHAPATRA	<ol> <li>Criminal Miscellaneous Cases U/s. 482 Cr.P.C., 1973/ U/s. 528 BNSS, 2023 from the year 2024 onwards.</li> <li>Writ Petitions regarding Service, Pension, Arrear Salary, Gratuity, Provident Fund, Medical Reimbursement &amp; other Terminal Benefits of the employees relating to Departments/ Organisations other than Educational Institutions /Department (except against Orders of SAT &amp; CAT) from the year 2024 onwards.</li> </ol>

		3. Writ Petitions relating to Removal,
		Termination, Retirement, Retrenchment, Disengagement in different categories of
		Contractual Services in Departments/
		Organisations other than Educational
		Institutions/ Department from the year
		2024 onwards.
		4. Writ Petitions under Co-operative Act and
		against orders/awards of Co-operative
		Tribunal.
		5. Writ Petitions relating to Allotment,
		Cancellation & Eviction of Quarters.
		6. Writ Petitions relating to Electricity Laws
		and Electrocution.
		7. Writ Petitions relating to Ex-gratia
		Compensation and all other compensation matters.
		8. Writ Petitions relating to disputes on
		work order (other than tender).
		9. Writ Petitions relating dealership of CNG,
		LPG & other petroleum products.
		10. Writ Petitions challenging order of
		Human Rights Commission.
		11. Contempt matters arising out of own
		orders else arising out of assignment.
		12. Specially assigned matters.
THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE V. NARASINGH	<ol> <li>Bail Applications U/s.438 Cr.P.C., 1973/U/s. 482 BNSS, 2023.</li> <li>Writ Petitions regarding Service, Pension, Arrear Salary, Gratuity, Provident Fund, Medical Reimbursement &amp; other Terminal Benefits of the employees relating to Educational Institutions/ Department (except against Orders of SAT &amp; CAT) upto the year 2005.</li> <li>Writ Petitions relating to Removal, Termination, Retirement, Retrenchment, Disengagement in different categories of Contractual Services in Educational Institutions/Department upto the year 2005.</li> <li>Writ Petitions under The Cinematography</li> </ol>
		Act.
		5. Writ Petitions under The Drugs &
		Cosmetics Act.
		6. Writ Petitions under R.T.I. Act.
		<ul><li>7. Admiralty Suits.</li><li>8. MA/MACA upto 31st December, 2018.</li></ul>
		9. Contempt matters arising out of own
		orders else arising out of assignment.
		10. Specially assigned matters.

THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR. JUSTICE B.P.SATAPATHY	<ol> <li>Writ Petitions regarding Service, Pension, Arrear Salary, Gratuity, Provident Fund, Medical Reimbursement &amp; other Terminal Benefits of the employees relating to Educational Institutions/ Department (except against Orders of SAT &amp; CAT) from the year 2006 onwards.</li> <li>Writ Petitions relating to Removal, Termination, Retirement, Retrenchment, Disengagement in different categories of Contractual Services in Educational Institutions/Department from the year 2006 onwards.</li> <li>Writ Petitions relating to SikshyaSahayaks.</li> <li>Writ Petitions relating to Gana Sikhyak.</li> <li>Writ Petitions relating to Grant-in-aid.</li> <li>Writ Petitions relating to Academic matters (except technical/professional Courses).</li> <li>Writ Petitions regarding Issuance of Caste Certificates and other Certificates.</li> <li>Writ Petitions under Registration of Births &amp; Deaths Act.</li> <li>First Appeals from Orders (FAO) under Education Act.</li> <li>Writ Petitions relating to Insurance Matters.</li> <li>MACA cases from the year 2019 onwards.</li> <li>Criminal Appeals / Jail Criminal Appeals/Govt. Appeals from the year 2006 to 2022.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 03.30 PM (Friday)	HON'BLE MR. JUSTICE M.S.RAMAN	<ol> <li>Criminal Appeals / Jail Criminal Appeals/ Govt. Appeals upto the year 2005.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10:30 AM	HON'BLE MR.JUSTICE S.K. MISHRA	<ol> <li>Writ Petitions regarding Service, Pension, Arrear Salary, Gratuity, Provident Fund, Medical Reimbursement &amp; other Terminal Benefits of the employees relating to Departments/Organisations other than Educational Institutions/ Department (except against Orders of SAT &amp; CAT) upto the year 2019.</li> <li>Writ Petitions relating to Removal, Termination, Retirement, Retrenchment, Disengagement in different categories of Contractual Services in Departments /Organisations other than Educational Institutions/ Department upto the year 2019.</li> </ol>

		<ol> <li>Writ Petitions relating to Essential Commodities Act.</li> <li>Writ Petitions relating to Orissa Public Distribution System.</li> <li>Writ Petitions under OPDR Act.</li> <li>Writ Petitions relating to ESI matters.</li> <li>Writ Petitions under The Legal Services Authorities Act.</li> <li>Writ Petitions challenging the order of Lokayukt.</li> <li>Petitions U/s. 24 CPC [TRP(C)].</li> <li>Transfer Petitions (Criminal) (TRPCRL).</li> <li>Land Acquisition Appeal (LAA).</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE G.SATAPATHY	<ol> <li>Bail Applications U/s.439 Cr.PC., 1973/U/s. 483 BNSS, 2023.</li> <li>Criminal Appeals and Criminal Revisions in the nature of bail applications under Special Acts.</li> <li>Criminal Miscellaneous Applications (CRLMA).</li> <li>Writ Petitions against order of Family Court.</li> <li>Revisions under Family Court's Act. (RPFAM).</li> <li>Cases relating to Guardians &amp; Wards Act (WP(C) AND GUAP).</li> <li>Writ Petitions under Societies Registration Act.</li> <li>Single Judge MATA.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10.30 AM	HON'BLE MR.JUSTICE CHITTARANJAN DASH	<ol> <li>Petitions under Articles 226 &amp; 227 of the Constitution of India arising out of criminal proceedings other than proceedings under Special Courts Act. WPCRL, CRLMP (except relating to quashing of F.I.R, order of cognizance and proceedings).</li> <li>CRLMP (relating to quashing of F.I.R, order of cognizance and proceedings).</li> <li>Criminal Miscellaneous Cases U/s. 482 Cr.P.C., 1973/ U/s. 528 BNSS, 2023 upto the year 2023.</li> <li>Criminal Appeals and Revisions relating to Vigilance.</li> <li>Criminal Appeals and Revisions relating to Central Bureau of Investigation (C.B.I).</li> <li>Criminal Appeals and Revisions relating to Enforcement Directorate (ED).</li> </ol>

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		<ol> <li>Appeals U/s.17 against Order of the Authorized Officer under Orissa Special Courts Act, 2006.</li> <li>SUO MOTU Contempt Petitions arising out of OA Matters.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>
THROUGH HYBRID MODE AT 10:30 AM	HON'BLE MR.JUSTICE A.C. BEHERA	<ol> <li>Writ Petitions (Civil) arising out of suit or First Appeal under Article 227 of Constitution of India upto the year 2020.</li> <li>Civil Miscellaneous Petitions (C.M.P.) upto the year 2020.</li> <li>Writ Petitions under O.L.R. Act.</li> <li>Writ Petitions arising out of Mutation.</li> <li>Writ Petitions arising out of Consolidation.</li> <li>Writ Petitions relating to Inaction of Revenue Authorities.</li> <li>Writ Petitions under Survey &amp; Settlement Act.</li> <li>Writ Petitions arising out of Regulation-II, 1956.</li> <li>Writ Petitions relating to Bhoodan Act.</li> <li>Writ Petitions arising out of Indian Registration &amp; Stamp Act.</li> <li>Writ Petitions relating order of Orissa Real Estate Regulatory Authority (ORERA).</li> <li>Civil Revisions.</li> <li>Second Appeals (SA/RSA) upto 2004.</li> <li>Contempt matters arising out of own orders else arising out of assignment.</li> <li>Specially assigned matters.</li> </ol>

THE HIGH COURT OF ORISSA,

BY ORDER,

**CUTTACK** 

THE 16<sup>TH</sup> MAY, 2025

SD/ SHIBASISH GIRI 16/05/2025 DEPUTY REGISTRAR (JUDL.)